

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ASB ENERGY SYSTEMS AND CONSTRUCTION PRIVATE LIMITED**

RELEVANT PARTICULARS

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ASB Energy Systems and Construction Private Limited
2.	Date of incorporation of corporate debtor	05.08.2019
3.	Authority under which corporate debtor is incorporated/registered	Registrar Of Companies, Cuttack, Odisha Under Companies Act, 2013
4.	Corporate Identity No. of corporate debtor	U45209OR2019PTC031451
5.	Address of the registered office and principal office (if any) of corporate debtor	At: Plot No.: 111, Sahid Nagar, Bhubaneswar, Khorda, Odisha-751007
6.	Insolvency commencement date in respect of corporate debtor	15.10.2025
7.	Estimated date of closure of insolvency resolution process	14.04.2026 (Being 180 th day from the date of commencement.)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chittaranjan Panda No.: IBBI / IPA-001 / IP-P01003 / 2017-2018 / 11650
9.	Address and e-mail of the interim resolution professional, as registered with the Board	HIG-108, Kanan Vihar Phase-I, Patia, Bhubaneswar, Khorda, Odisha, Pin: 751031 having Mail id: crpanda2001@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	HIG-108, Kanan Vihar Phase-I, Patia, Bhubaneswar, Khorda, Odisha, Pin: 751031 Email id : asbirp2025@gmail.com
11.	Last date for submission of claims	29.10.2025 (Being 14 th day from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/download .

Notice is hereby given that the National Company Law Tribunal, Cuttack has ordered the commencement of a corporate insolvency resolution process of the **ASB ENERGY SYSTEMS AND CONSTRUCTION PRIVATE LIMITED** on 15.10.2025.

The creditors of **ASB ENERGY SYSTEMS AND CONSTRUCTION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 29.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Chittaranjan Panda

Interim Resolution Professional ASB Energy Systems and Construction Private Limited

Regn. No. IBBI/IPA-001/IP-P01003/2017-2018/11650

HIG-108, Kanan Vihar, Phase-I, Patia, Bhubaneswar, Khordha, Odisha, Pin: 751031

Email: asbirp2025@gmail.com

Mobile: 6372422902

AFA valid upto: 31.12.2025

Date: 18.10.2025
Place : Bhubaneswar

FORM A
PUBLIC ANNOUNCEMENT
 Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ASB ENERGY SYSTEMS AND CONSTRUCTION PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ASB Energy Systems and Construction Private Limited
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4.	Corporate Identity No. of corporate debtor	U45209OR2019PTC031451
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6.	Insolvency commencement date in respect of corporate debtor	15.10.2025
7.	Estimated date of closure of insolvency resolution process	14.04.2026 (Being 180 th day from the date of commencement).
8.	Name and registration number of the insolvency professional acting as Interim resolution professional	Name: Mr. Chittaranjan Panda No.: IBBI/IPA-001/IP-P01003/2017-2018/11850
9.	Address and e-mail of the Interim resolution professional, as registered with the Board	HIG-108, Kanan Vihar Phase-I, Palla, Bhubaneswar, Khorda, Odisha, Pin: 751031 having Mail id: crpanda2001@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim resolution professional	HIG-108, Kanan Vihar Phase-I, Palla, Bhubaneswar, Khorda, Odisha, Pin: 751031 Email id : asblrp2025@gmail.com
11.	Last date for submission of claims	29.10.2025 (Being 14 th day from the date of receipt of order)
12.	Classes of creditors, If any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim resolution professional	NA
13.	Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/download.

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 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
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Sd/- Chittaranjan Panda

Interim Resolution Professional ASB Energy Systems and Construction Private Limited

Regn. No. IBBI/PA-001/IP-P01003/2017-2018/11850
 HIG-108, Kanan Vihar, Phase-I, Palla, Bhubaneswar, Khorda, Odisha, Pin: 751031
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Date: 18.10.2025
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